DR. RAFIQ ZAKARIA: IDBI have said that they have received no instructions. (Interruptions)

SHRI BHUPESH GUPTA: A number of multi-nationals are definitely indulging in exceeding capacity or having excess capacity in violation of the Industries (Development and Regulation) Act and thereby committing an offence under the law, while some others are violating FERA in the matter of dilution of foreign equity to 40 per cent, as in the case of Hindustan Lever, for example, which I raised yesterday in this House. When this is the position, i do not know why this Government is not holding proper enquiry to find out which are the multi-nationals which are guilty of having excess capacity. Excess capacity means violation of the Industries (Development and Regulation) Act. You may endorse it later on. But first of all, it must be very clear that excess capacity implies that they have violated the Industries (Development and Regulation) Act. Now, what steps the Government is going to take against those concerns which have violated the law of the land? Similarly, there are multinational companies which are violat. ing the FERA. I am not bothered about the small ones. I am talking about the big ones. Why should not the Government have a machinery of periodical investigation in order to see that at least the law is enforced?

SHRI CHARANJIT CHANANA: Sir, multi-national company, as such, is not the stratum at all, but I would only refer to the companies which are covered by the MRTP Act and the FERA, that has also been mentioned by the hon. Member. As far as the excess capacity additional to the sanctioned one is concerned, we have, as a matter of policy, already made a statement. The endorsement only applies to the appendix one and the other 15 industries which are the key and the core industries. Now we are collecting the data and we, in fact, have already issued a notification that all these companies covered by these two lists of 19 and 15 industries must submit

their statements by the 30th November and then we will decide if any one of these is over-utilising the capacity and if they are eligible for regularisation or not. All this would be done within the principles laid down in the industrial policy statement.

## Palekar Committee on journalists

\*148. SHRI M. KALAYANASUNDA-RAM: SHRI NARSINGH NARAIN PANDEY:†

Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that there is discontent among journalists on account of the delay in the implementation of the award given by the Palekar Tribunal;

(b) whether Government have reexamined the Report in the light of representations submitted by the Association of journalists and non-journalists; if so, what are the details in this regard;

(c) whether it is also a fact that Government have agreed to grant house rent allowance and have conceded other demands of the Association; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Government have received several representations with a request for immediate decision on the recommendations of Palekar Tribunals.

(b) to (d) The Report is under examination. The decision of Government is expected to be announced before the end of the current Session of Parliament.

<sup>†</sup>The question was actually asked on the floor of the House by Shri Narsingh Narain Pandey.

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SHRI NARSINGH NARAIN PAN-DEY: Sir,...:

MR. CHAIRMAN: Actually we had a Calling Attention motion on this and the whole thing was debated there. Mr. Pandey, were you there during that discussion? I think it had been debated fully.

SHRI NARSINGH NARAIN PAN-DEY: It had also been told by the Labour Minister that he would give the statement in this session.

MR. CHAIRMAN: I think we can leave it. Let us go to the next question.

## Allegations against principal advisor to Governor of Assam

## "149. SHRI ROBIN KAKATI: SHRI AJIT KUMAR SHARMA:†

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to various allegations against Shri H. C. Sarin, Principal Advisor to the Governor of Assam lately vioced by the people of Assam, particularly the students' community;

(b) if so, whether Government have caused any enquiry into the allegations;

(c) whether there has been a persistent demand for the withdrawal of Shri Sarin from Assam; and

(d) if so, the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d). Some allegations have been made against the Principal Advisor tothe Governor of Assam and demand has also been made from certain quarters for his removal. The allegations, however, have been found to be vague, baseless and without substance.

SHRI AJIT KUMAR SHARMA: Sir, in the present situation of Assam we needed an administrator who could

†The question was actually asked on the floor of the House by Shri Ajit Kumar Sharma.

just try to solve the problems and satisfy the feelings of the people, but on the other hand the present Principal Advisor, who was sent by the Government of India to advise the Governor for the good administration of the State and for the welfare of the people, has chosen to do the opposite. He has started taking actions against the people. He has started organising resistance groups to the current movement and thereby causing widespread communal disturbances in the State. Now, in this context, not only the students and the people, but the entire Government servants have demanded that he should be withdrawn in the interest of the whole country and the State as such. I would like to know from the hon. Minister whether the Government is going to withdraw him from that State.

SHRI YOGENDRA MAKWANA: Sir, at present, there is no such intention on the part of the Government.

SHRI DINESH GOSWAMI: Sir, we have seen from the newspaper reports at one stage that Mr. Sarin was to be appointed as Governor of Assam. We have also seen from the recent newspaper reports that he is likely to be made the Governor of Jammu and Kashmir. May I know what truth is there so far as these reports are concerned?

SHRI YOGENDRA MAKWANA: Sir, there is nothing to say about this at this stage.

MR. CHAIRMAN: Quite correct.

SHRI YOGENDRA MAKWANA: When a decision is taken, everybody will know it.

## Infiltration by Pakistanis

\*150. SHRIMATI SUSHILA SHAN-'KAR ADIVAREKAR:†

> SHRI SWAMI DINESH CHAN-DRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention had been drawn to the posters circulat-

<sup>†</sup>The question was actuall asked on the floor of the House by Shrimati Sushila Shankar Adivarekar.